

Central Administrative Tribunal
Principal Bench, New Delhi.

(16)

OA-2499/91

New Delhi this the 31st day of March, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Shri R.L. Mukhi,
S/o late Sh. Mukhi Roshan Lal,
R/o 3-C, Press Block,
Old Secretariat,
Delhi-54. Applicant

(through Shri G.D. Gupta, advocate)

versus

1. Union of India through
the Secretary to the Govt. of India,
Ministry of Defence,
New Delhi.
2. The Scientific Adviser to
Raksha Matri & Director
General, Research & Development,
Ministry of Defence,
New Delhi.
3. The Director,
Defence Scientific Information,
DRDO Metcalfe House,
New Delhi-54.
4. The Director of Estate,
Ministry of Works & Housing,
Govt. of India,
Nirman Bhavan,
New Delhi. Respondents

(through Sh. P.H. Ramchandani, advocate)

ORDER(ORAL)

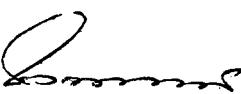
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This matter was pending for final disposal in this Tribunal but it was adjourned sine die since an appeal in the case of Union of India & Anr. Vs. O.P. Gupta (Civil Appeal No.4186 of 1991) was pending in Hon'ble Supreme Court. Notices were issued to the parties to inform this Tribunal about the decision in the said case. The learned counsel for the applicant today has handed over a copy of the order dated 20.11.1996 in the above said case and the same is taken on record. The applicant is restricting his reliefs claimed to the extent

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of what the Hon'ble Supreme Court has given in the said case. The learned counsel for the respondents have no objection to the same. In the circumstances, the present O.A. is allowed to the extent that the applicant herein is entitled to the reliefs granted in the said civil appeal and other consequential benefits available under the rules. We may further clarify that the applicant herein will be entitled to any difference of pay till his retirement and other benefits such as leave encashment etc. The calculation of the last pay drawn shall be as if it is fixed at the age of 60 and the pension shall also be fixed accordingly.

With the aforesaid directions, the O.A. is disposed of but without any order as to costs.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

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